# **GOVERNMENT OF INDIA** MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

## **LOK SABHA**

UNSTARRED QUESTION NO.5082 TO BE ANSWERED ON 24<sup>th</sup> JULY, 2019

### DIGITISATON OF DEFENCE LAND/PROPERTY

5082. SHRI G.M. SIDDESHWAR:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether his Ministry has prepared digital data of the entire land/properties/estate under its jurisdiction;
- (b) if so, the details thereof;
- (c) whether illegal encroachment of Defence land or property has been reported in the process of preparing digital data;
- (d) if so, the details thereof, location-wise and zone-wise; and
- (e) the effective measures taken to regain the said land/property?

## A N S W E R

MINISTER OF STATE IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

रक्षा राज्य मंत्री

(श्री श्रीपाद नाईक)

- (a) Yes, Sir.
- (b) The computerization of defence land records under project 'Raksha Bhoomi' to digitize land records was undertaken by the Directorate General of Defence Estates in association with National Informatics Centre. Defence Land Records contained in General Land Registers (GLRs) and Military Land Registers (MLRs) were entered in the Raksha Bhoomi Software and made operational after verification and authentication of database in July, 2011.

- (c) & (d) The process of integrating the data on encroachment of defence land in the Raksha Bhoomi data base is an ongoing process. The State / UT-wise details of total defence land reported to be under encroachment as on 31.12.2018 is given at **Annexure-A**.
- (e) Detection, prevention and removal of encroachment is a continuous exercise. Action for removal of encroachments on defence land are taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonment Act, 2006. Cases are also taken up with State or Municipal authorities for resolution of the problem. Additionally, the Government has undertaken the following steps to check encroachment:
  - (i) Strengthening of defence land management by way of digitisation of land records, survey, demarcation and verification of defence lands and land Audit.
  - (ii) Issue of detailed instructions by the Government emphasizing the need for ensuring vigilance, detection and prevention of new encroachments.
  - (iii) The process of defence land audit has been institutionalised from 2011-12 as a continuing process.
  - (iv) Court cases are being pursued to evict encroachers.
  - (v) Close liaison is maintained with revenue and civil police authorities to detect attempt to encroach upon the defence land by encroachers.
  - (vi) Fencing of defence lands located in isolated locations and regular patrolling is being carried out to safeguard the lands from encroachers and unauthorized construction.

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# ANNEXURE-A REFERRED IN THE REPLY TO PART (c) & (d) OF LOK SABHA UNSTARRED QUESTION NO. 5082 FOR ANSWER ON 24.07.2019 REGARDING DIGITISATION OF DEFENCE LAND/PROPERTY

State/ UT-wise details of encroachment of defence land as on 31.12.2018

S.No.	State/Union Territory	Area of encroachment (in acres)
1	Andhra Pradesh	21.97
2	Andaman & Nicobar	26.521
3	Assam	460.5397
4	Arunachal Pradesh	87.8141
5	Bihar	478.974
6	Chandigarh	0
7	Chhattisgarh	165.768
8	Delhi	111.3013
9	Goa	4.264
10	Gujarat	164.6238
11	Haryana	538.8215
12	Himachal Pradesh	60.1421
13	Jammu & Kashmir	339.2447
14	Jharkhand	304.932
15	Karnataka	131.7923
16	Kerala	2.6839
17	Lakshadweep	0.08
18	Maharashtra	923.5062
19	Madhya Pradesh	1639.83
20	Manipur	6.1308
21	Meghalaya	11.0855
22	Mizoram	0
23	Nagaland	357.53
24	Odisha	0.11
25	Puducherry	0
26	Punjab	240.68
27	Rajasthan	475.2829
28	Sikkim	0.2903
29	Telangana	146.2478
30	Tamilnadu	101.2418
31	Tripura	1
32	Uttar Pradesh	2204.836
33	Uttarakhand	57.3982
34	West Bengal	558.165
35	Dadra & Nagar Haveli	0
36	Daman & Diu	0
	Total	9622.807